

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
Original Application No. 852/2022

Preet Mahinder Singh

Applicant

Versus

State of Haryana

Respondent

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Place: Faridabad  
Dated: 08.06.2023

  
District Magistrate  
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 852/2022

Preet Mahinder Singh

Applicant

Versus

State of Haryana

Respondent

**ACTION TAKEN REPORT BY WAY OF AFFIDAVIT OF VIKRAM, IAS,  
DISTRICT MAGISTRATE, FARIDABAD IN COMPLIANCE OF ORDER DATED  
11.01.2023**

I, Vikram, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Tribunal on 11.01.2023 has passed the following Directions, the relevant extract of which is reproduced below: -

"In our view this matter can be looked into by the authorities concerned and , therefore, we direct Haryana State Pollution Control Board (HSPCB) and District Magistrate to visit the site, collect the information and if find any violation take appropriate remedial and preventive action in accordance with law within two months from today. Nodal agency will be the District Magistrate, Faridabad, Haryana for coordination."

3. In compliance of the above Order of the Hon'ble Tribunal, Sub Divisional Magistrate, Faridabad was nominated as nominee of the deponent and directed to visit the site along with Regional Officer, Haryana State Pollution control Board, Faridabad to collect information and if find any violation, take appropriate remedial and preventive action in accordance with law vide Memo No. LFA 3003-04/G-II/2023 dated 03.03.2023. A copy of the letter **dated 03.03.2023** is annexed herewith as **ANNEXURE R/1**.

4. That Regional Officer, Faridabad region vide Memo No. HSPCB/FR/2023/325 dated 18.05.2023 submitted inspection report on behalf of Haryana State Pollution Control Board which is as follow:
- a. A joint committee comprising SDM Faridabad, Regional Officer and AEE, HSPCB, Faridabad region inspected the unit M/s Crown Build Tech Pvt. Ltd., 12/7, Mathura Road, Faridabad on dated 13.03.2023 w.r.t. orders of Hon'ble NGT of dated 11.01.2023.
  - b. Sh. Preet Mahender, complainant informed that he is out of station due to the severe health condition of his mother. So, the inspection was carried out in the presence of representative of complainant and the unit.
  - c. The complainant informed that the source of noise pollution is 5 cooling towers installed by the M/s Crown Build Tech Pvt. Ltd., 12/7, Mathura Road, Faridabad adjacent to the boundary wall near his house. The representative of the unit informed that cooling towers are required mostly during summer season whereas usage is limited during monsoon & winter season. Unit representative informed that they have installed covers on the fans of 5 cooling towers to curtail the noise pollution. During inspection, 2 of the 5 cooling towers which were nearest to the complainant's house were found under maintenance and were completely non operational. The unit was directed to start 03 nos. of cooling towers which are in operational condition and the noise level within the premises of M/s Crown Build Tech Pvt. Ltd. was monitored which was found to be within limit for commercial use.
  - d. The unit was again inspected on dated 12.04.2023 by the concerned field officer in the presence of the complainant i.e. Sh. Preet Mahender. The unit vide its letter dated 12.04.2023 has submitted that: towers 1 & 2 (nearest to residential building) will be fully unfunctional at all in order to control the noise pollution issue raised

- by complainant. In grave emergency we may use these tower on temporary basis with prior intimation to the complainant.
- e. The noise monitoring was done in presence of the complainant and representative of the unit and was found to be 62.3dB for 03 no. of operational cooling towers. The complainant has submitted that -"I am satisfied with the action and approach of the officials and Mall staff."
- f. Since the noise level for 3 no. of operational cooling towers was found to be close to the permissible limits as defined in the The Noise pollution(regulation and Control) Rules, 2000), there is a high probability that on operation of the remaining 2 no. of installed cooling towers (nearest to the complainant's house) will increase the noise level beyond the prescribed noise standards.
5. Therefore, directions have been issued to the unit by HSPCB vide letter dated 24.04.2023 to carry out regular maintenance of 3 no. of operational cooling towers to maintain the noise level within the prescribed limits. Further unit was directed to not operate the 2 no. of installed cooling towers (nearest to the complainant's house) without carrying out appropriate remedial and preventive measures so that the noise level does not exceed the prescribed noise standards. A copy of the report **dated 18.05.2023** is annexed herewith as **ANNEXURE R/2**.

In view of the submissions made hereinabove, present action taken report may kindly be taken on record.

Place: Faridabad  
Dated: 08.06.2023

  
DEPONENT  
(Vikram, IAS)  
District Magistrate,  
Faridabad

**VERIFICATION**

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof is false and nothing material has been kept concealed therefrom.

Place: Faridabad  
Dated: 08.06.2023

  
DEPONENT  
(Vikram, IAS)  
District Magistrate,  
Faridabad

Office of The Deputy Commissioner, Faridabad

कार्यालय उपायुक्त, फरीदाबाद

Telephone no. 0129-2227936, 2226604 Email:-dcfbd@hry.nic.in

Most Urgent/Out Today

To,

1. Sub Divisional Officer (C), Faridabad.
2. Regional Officer, HSPCB, Faridabad.

No. LFA 3003-04/G-II/2023

Dated : 03/03/2023

**Subject :** Order dated 11.01.2023 on OA No. 852/2022 Preet Mahender Singh Vs State of Haryana.

Please find enclosed herewith a copy of order dated 11.01.2023 on O.A. no. 852/2022 Preet Mahender Singh V/s State of Haryana, passed by the Hon'ble NGT.

In this connection, Sub Divisional Magistrate, Faridabad is hereby nominated as nominee of Ld. Deputy Commissioner, Faridabad to visit the site along with Regional Officer, Haryana State Pollution Control Board, Faridabad to collect the information and if find any violation, take appropriate remedial and preventive action in accordance with law.

They are requested to comply the directions of order dated 11.01.2023 passed by the Hon'ble NGT.

for Deputy Commissioner,  
Faridabad.

SO/PA  
4/5/23

✓  
51

Recd. on 17/5/2023  
in LFA

I/162121/2023

File No.HSPCB-290004/124/2023-Region Faridabad-HSPCB

2



HARYANA STATE POLLUTION CONTROL BOARD  
Faridabad Region, Opp. Hewo Appmt., Sector-16A,  
Faridabad Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)



NO. HSPCB/FR/2023/

2808092  
8/5/23 Dated:

To

The Deputy Commissioner,  
Sector-12, Faridabad.

LFA  
CTM/MA  
DEPUTY COMMISSIONER  
FARIDABAD  
It does not relate  
to me  
9/5

Sub:- OA. 599/2022 in the matter of Sh. Preet Mahender Singh V/s State of Haryana.

852  
2022

In this connection, Please find enclosed herewith inspection report on behalf of Haryana State Pollution Control Board in OA no.599/2022 in the matter of Sh. Preet Mahender Singh V/s State of Haryana.

DA/as above

SMITA  
KANODIA  
Digitally signed  
by SMITA  
KANODIA  
Date: 2023.05.04  
16:38:31 +05'30'  
Regional Officer  
Faridabad Region

**O.A. No.852/2022- Sh. Preet Mahender Singh V/s State of Haryana**

The unit M/s Crown Build Tech Pvt. Ltd., 12/7, Mathura Road, Faridabad was inspected on dated 13.03.2023 by joint committee i.e. SDM Faridabad, Regional Officer and AEE, HSPCB, Faridabad Region w.r.t. orders of Hon'ble NGT of dated 11.01.2023.

Sh Preet Mahender, Complainant informed that he is out of station due to the severe health condition of his mother. So, the inspection was carried out in the presence of representative of complainant and the unit.

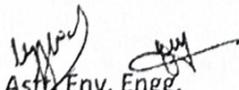
The complainant informed that the source of noise pollution is 5 cooling towers installed by the M/s Crown Build Tech Pvt. Ltd., 12/7, Mathura Road, Faridabad adjacent to the boundary wall near his house. The representative of the unit informed that cooling towers are required mostly during summer season whereas usage is limited during monsoon & winter season. Unit representative informed that they have installed covers on the fans of 5 cooling towers to curtail the noise pollution. During inspection 2 of the 5 cooling towers which were nearest to the complainant's house were found under maintenance and were completely non operational. The unit was directed to start the 03 nos. of cooling towers which are in operational condition and the noise level within the premises of M/s Crown Build Tech Pvt. Ltd. was monitored which was found to be within limit for commercial use.

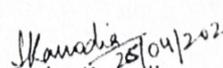
The unit was again inspected on dated 12.04.2023 by the concerned field officer in the presence of the complainant i.e. Sh Preet Mahender. The unit vide its letter dated 12.04.2023 has submitted that: towers 1 & 2 (nearest to residential building ) will be fully unfunctional at all in order to control the noise pollution issue raised by complainant. In grave emergency we may use these tower on temporary basis with prior intimation to the complainant.

The noise monitoring was done in presence of the complainant and representative of the unit and was found to be 62.3dB for 03 no. of operational cooling towers. The complainant has submitted that " I am satisfied with the action and approach of the officials and Mall staff."

Since the noise level for 3 no. of operational cooling towers was found to be close to the permissible limits as defined in the The Noise pollution (regulation and Control) Rules, 2000), there is a high probability that on operation of the remaining 2 no. of installed cooling towers (nearest to the complainant's house) will increase the noise level beyond the prescribed noise standards.

Therefore, directions have been issued to the unit by HSPCB vide letter dated 24.04.2023 to carry out regular maintenance of 3 no. of operational cooling towers to maintain the noise level within the prescribed limits. Further unit was directed to not operate the 2 no. of installed cooling towers (nearest to the complainant's house) without carrying out appropriate remedial and preventive measures so that the noise level does not exceed the prescribed noise standards.

  
Asst. Env. Engg.  
HSPCB, Faridabad Region

  
Smt. Smita Kanodia,  
Regional Officer, HSPCB,  
Faridabad Region

  
Sub Divisional Magistrate  
Faridabad (Nominee of Deputy  
Commissioner,  
Faridabad )